

(a) whether any case of misuse of Replenishment (REP) licences under the Exim Scrip Scheme has come to the notice of the Government during the current year;

(b) if so, the details thereof;

(c) whether there is a scope for loss of such licences before these actually reach the genuine parties and their misuse by other; and

(d) if so, the steps taken to plug the loopholes?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (d). Exim Scrips issued under the Exim Scrips Scheme are not subject to actual user conditions and are freely transferable. However, there have been cases where the Exim Scrips were obtained on the basis of forged documents. The Exim Scrip Scheme has since been discontinued.

#### **Sale of China Silk Fabrics in Domestic Markets**

3723. SHRI LOKANATH CHOUDHURY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government are aware that Indian duppion silk fabrics is used for export production of silk garments; and

(b) if so, the steps Government proposed to be taken to prevent evasion of 150% import duty on import of Chinese mulberry non-duppion silk and sale of China silk fabrics in domestic markets?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) Silk garments made out of Indian Dupion silk fabrics are exported under provi-

sions other than Appendix-13C also. Imports made against such exports are subjected to import duty at the prescribed rate. For export of silk products including garments under Appendix-13C, Central Silk Board's inspection and clarification are to confirm the quality of the constituent yarns in the fabrics used in the export products with that of the sample furnished by the exporters. As per this certification, the customs maintain records on the constituent yarns in the export product in the DEFC finally to be considered to fulfil export obligation against import of exempt materials under Advance Licence Scheme.

Thus, the import is allowed as per the input/output norms fixed for the relevant export product and disposal of replenished exempt material is governed by the provisions of the Import-Export Policy. Violation of the policy provisions are dealt with by penal action under the Imports & exports Control Act, 1947 and orders issued thereunder.

#### **Opening of Branches by GIC**

3724. SHRIMATI KRISHNENDRA KAUR (DEEPA):  
DR. LAXMINARAYAN PANDEY:

SHRI BALRAJ PASSI:  
SHRI ANNA JOSHI:  
SHIR T.J. ANJALOSE:

Will the Minister of FINANCE be pleased to state:

(a) the criteria laid down for opening of branch offices by LIC and GIC:

(b) the total number of branch offices of General Insurance Corporation of India functioning in each State at present; and

(c) the names of the places where new

branches of GIC are proposed to be opened during 1992-93 in each State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Population, business potential, the viability of the branch office etc. are the main criteria for opening of new branch offices of insurance companies.

(b) The requisite information is given in the enclosed Statement.

(c) The question of opening new branches is a continuous process keeping in view the criteria indicated in reply to part (a) of the question and GIC and its subsidiary companies will decide on the new branches at the time of securing the approval of their Board of Directors for their budget in the next financial year.

## STATEMENT

## Statewise List of Number of Branches of the Four Subsidiary Companies of GIC

State	National	New India	Oriental	United India	Total
1	2	3	4	5	6
Andhra Pradesh	41	64	63	85	253
Andaman & Nicobar	-	1	-	1	2
Arunachal Pradesh	1	-	3	4	8
Assam	24	19	24	30	97
Bihar	48	38	43	27	156
Chandigarh	3	7	6	4	20
Dadra & N. Haveli	-	-	-	1	1
Delhi	30	34	46	27	137
Diu & Daman	-	-	2	1	3
Goa	5	4	4	7	20
Gujarat	29	56	49	33	167
H.P.	9	6	21	8	44
Haryana	27	23	20	25	94

State	National			New India		Oriental		United India		Total
	1	2	3	3	4	4	5	5	6	
J & K		11	10	11			12		44	
Karnataka		40	57	48			60		205	
Kerala		28	51	36			51		166	
Lakshadweep		-	1	-			-		1	
M.P.		47	56	44			45		192	
Maharashtra		39	97	64		74274				
Manipur		1	1	3			5		10	
Meghalaya		2	2	5			3		12	
Mizoram		1	1	1			2		5	
Nagaland		2	2	6			3		13	
Orissa		16	26	17			18		7	
Pondicherry		3	1	-			2		6	
Punjab		57	46	39			52		194	
Rajasthan		36	33	50			50		169	

State	National	New India	Oriental	United India	Total
1	2	3	4	5	6
Sikkim	1	2	-	-	3
Tamil Nadu	57	82	57	97	293
Tripura	2	2	4	2	10
U.P.	78	112	77	79	346
W.B.	42	39	44	26	151
All India	680	872	787	834	3174